

gramme to meet the shortage of teachers in the country; and

(b) if so, the details of the programme?

The Deputy Minister in the Ministry of Education (Shrimati Scundaram Ramachandran): (a) and (b). To meet the demand for additional teachers in the first year of the Fourth Plan, Government have taken advance action in the current financial year to increase the intake capacity of existing teacher-training institutions. A sum of Rs. 175 lakh has been sanctioned to State Governments outside the State Plan Ceilings. This will help to create about 9000 additional training places in the country.

Letters Addressed by Shri A. K. Gopalan

3119. Shri Indrajit Gupta: Will the Minister of Home Affairs be pleased to state:—

(a) whether it is a fact that Shri A. K. Gopalan has complained of obstructions and unreasonable delay in transmission of correspondence addressed by him to the Speaker, Lok Sabha, the Kerala High Court and his legal counsel;

(b) if so, whether his complaints have been looked into and the outcome thereof; and

(c) Government's reaction in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Yes, Sir. This is the subject matter of an O.P. filed by Shri A. K. Gopalan in the High Court of Kerala which is still pending.

(c) The State Governments have been requested to issue suitable instructions to ensure that there is no cause for complaints of delay in regard to such communications. The Government of Kerala have reported that every attempt is being made to obviate avoidable delay in this respect.

Haldia Refinery

3120. { Shri Narendra Singh
Mahida;
Shri Buta Singh;
Shri Vishwa Nath Pandey;
Shri P. C. Borooah:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that Burmah Oil Company has made an offer for collaboration in setting up of the Haldia Oil Refinery;

(b) whether two important oil interests,—C.F.P. Gulf and the Kuwait National Oil Company—have also shown considerable interest in participating in the Haldia Refinery;

(c) if so, the terms of reference; and

(d) whether any offer has been accepted by Government?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Burmah Oil Company has shown interest but has not so far made a concrete offer.

(b) Yes, Sir.

(c) Broadly on the basis of Press Notes issued by Government on 5-1-1965 and 12-2-1965.

(d) No, Sir.

Painting of coal tar on sign boards in Delhi

3121. Shri Naval Prabhakar: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that coal-tar has been painted over Hindi words on name boards of roads and other sign boards in Delhi;

(b) the persons responsible thereof; and

(c) the steps being taken by Government to check it?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No such incident has come to the notice of Delhi Police.

(b) and (c). Do not arise.

कालेज ग्राफ आर्ट्स, दिल्ली

3122. श्री हुकम चन्द कछवाय: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली कालेज ऑफ आर्ट्स में कुछ ऐसे विद्यार्थी परीक्षा दे रहे हैं जिन्हें इण्टर पास करने के बाद उक्त कालेज में सातवें वर्ष में ले लिया गया था ;

(ख) क्या यह भी सच है कि कालेज के नियमों के अनुसार इण्टर पास करने के बाद उन्हें पांचवें वर्ष में लिया जाना चाहिये था ;

(ग) क्या यह भी सच है कि कुछ ऐसे विद्यार्थी भी परीक्षा दे रहे हैं जो इण्टर पास नहीं हैं और इससे पूर्व भी कुछ ऐसे विद्यार्थी उक्त कालेज में परीक्षा पास कर चुके हैं जो कालेज के नियमों के अधीन परीक्षा में बैठने के लिये पात्र नहीं थे ; और

(घ) यदि हां, तो सरकार कालेज द्वारा भ्रपनाई जा रही इस प्रकार की विभेद नीति को रोकने के लिये क्या कार्यवाही कर रही है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) जी नहीं। सातवें वर्ष में केवल एक उम्मीदवार 1964-65 में दाखिल किया गया था जिसने मद्रास के कालेज ऑफ आर्ट्स एण्ड क्राफ्ट्स से न केवल इन्टरमीडिएट परीक्षा पास की थी किन्तु उसके बाद उसने पाठ्यक्रम के दो वर्ष भी पूरे किए थे। उम्मीदवार को उपयुक्त परीक्षण के बाद नियमानुसार सीधे ही सातवें वर्ष में दाखिल कर लिया गया था।

(ख) जी नहीं।

(ग) जी नहीं।

(घ) प्रश्न नहीं उठता।

Arrest of Chinese spies

3124. { Shri D. C. Sharma:
Shri Vishwa Nath Pandey:
Shri Vishram Prasad:
Shri Bade:
Shri Hukam Chand Kachhavaia:
Shri Onkar Lal Berwa:
Shri Yudhvir Singh:
Shri Dajl:
Shri Narendra Singh Mahida:

Will the Minister of Home Affairs be pleased to state:

(a) whether three persons were taken into custody by the police at the Bihata airport, Patna on the 19th April, 1965 for interrogation on the suspicion that they were Chinese spies; and

(b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) It is a fact that three persons were arrested at Bihata airport, Patna, on suspicion that they were Chinese nationals.

(b) Immediate police investigation and interrogation revealed nothing to suspect against them. They appear to be genuine Tibetan nationals. They have been kept under police surveillance.

Select List of Section Officers

3125. { Shri Warior:
Shri Hukam Chand Kachhavaia:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Select List of Section Officers approved for long term officiation as Under Secretaries issued on the 19th September, 1964, is not being acted upon by Government due to, certain technical or procedural laws;